

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 658 of 2020 in CP(IB) 324/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.01.2021**

Name of the Company: Chandra Prakash jain
V/s
Rajendra Narottamdas Sheth & Ors

Section 19(2) r.w 60 of IBC & 424(2) of Co.act,2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.		<u>ORDER</u> (Through Video Conferencing)		
	Advocate, Ms. Gargi Vyas is present on behalf of the applicant and Advocate, Mr. Harmish Shah is present on behalf of the respondent			
	On the request of both sides' learned lawyers, the matter is adjourned 20.01.2021			
	 CHOCKALINGAM THIRUNAVUKKARASU MEMBER (TECHNICAL)		 MANORAMA KUMARI MEMBER (JUDICIAL)	
	Dated this the 1 st January 2021			